

ITEM NO.24

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 836/2020

ASHWINI KUMAR UPADHYAY

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

IA No. 154898/2022 - APPLICATION FOR PERMISSION FOR ISSUANCE OF  
CERTIFIED COPY OF COMPLETE PAPER BOOKS

IA No. 153822/2022 - INTERVENTION APPLICATION)

IA No. 68563/2022 - DIRECTIONS

IA No. 68555/2022 - DIRECTIONS

WITH

W.P.(C) No. 1568/2019 (X)

IA No. 88440/2021 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

W.P.(C) No. 894/2021 (PIL-W)

IA No. 98161/2021 - STAY APPLICATION)

W.P.(C) No. 858/2021 (X)  
(FOR ADMISSION)

T.C.(C) No. 21/2022 (XVI-A)  
(FOR ADMISSION)

T.C.(C) No. 23/2022 (XVI-A)

T.C.(C) No. 24/2022 (XVI-A)  
(FOR ADMISSION)

W.P.(C) No. 446/2022 (PIL-W)

Date : 17-01-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Ashwini Kumar Upadhyay, In person

Mr. Ashutosh Dubey, AOR  
 Mr. Abhishek Chauhan, Adv.  
 Mrs. Rajshri Dubey, Adv.  
 Mr. H B Dubey, Adv.  
 Mr. Manish Dhingra, Adv.  
 Mr. Amit P Shahi, Adv.  
 Mr. Ashutosh Shukla, Adv.  
 Mr. Gaurav Yadav, Adv.  
 Mr. Amit Kumar, Adv.  
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Mr. Vishnu Shankar Jain, AOR  
 Mr. Parth Yadav, Adv.  
 Ms. Manbiang Khougwin, Adv.  
 Ms. Mani Munjal, Adv.

Mr. C. Mohan, Sr. Adv.  
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 Mr. Aditya Kr. Archiya, Adv.  
 Mr. Ashok Basoya, Adv.  
 Mr. Krishna Kumar Singh, AOR

For Respondent(s) Ms. Madhurima Tatia, AOR

Mr. R Venkataramani, Attorney General for India  
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 Mr. Kanu Agrawal, Adv.  
 Mrs. Chinmayee Chandra, Adv.  
 Mr. Navanjay Mahapatra, Adv.  
 Mr. Anandh Venkataramani, Adv.  
 Mr. Chitvan Singhal, Adv.  
 Ms. Sonali Jain, Adv.  
 Ms. Mansi Sood, Adv.  
 Mr. Abhishek Kumar Pandey, Adv.  
 Mr. Nakul Chengappa KK, Adv.  
 Ms. Akriti A Manubarwala, Adv.  
 Mr. Rajhat Nair, Adv.

Mr. Raj Bahadur Yadav, AOR

Mr. Charanjeet Singh Chanderpaol, Adv.  
 Mr. Anil Kumar, AOR

Mr. Gautam Talukdar, AOR

Mr. Nishanth Patil, AOR

UPON hearing the counsel the Court made the following  
 O R D E R

Learned Attorney points out para 5 of the

status report filed on 11.01.2023 to submit that six States/Union Territories namely, Arunachal Pradesh, Jammu & Kashmir, Jharkhand, Lakshadweep, Rajasthan and Telegana are still to respond to their point of view to the Government of India.

We fail to appreciate why these States/Union Territories do not respond and thus give last opportunity to the Central government to obtain the responses from them, failing which we will presume that they have nothing to say.

A copy of this order be sent to the State Governments/Union Territories.

As pointed out by the petitioner, we note the contents of para 6 of the aforementioned status report that judgment of the Allahabad High Court was not assailed further.

List on 21.03.2023.

[CHARANJEET KAUR]  
ASTT. REGISTRAR-cum-PS

[POONAM VAID]  
COURT MASTER (NSH)